

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 538 of 1995

Wednesday this the 3rd day of May, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.K.Raghavan,  
Ex-Postman (Higher Grade)  
Karukapurath House,  
Aymanam Village,  
Kottayam. .... Applicant

(By Advocate Mr. P.R.P. Nair)

Vs.

1. Senior Superintendent of Post Offices,  
Kottayam Division,  
Kottayam-1.
2. Senior Postmaster (Gazetted)  
Kottayam Head Post Office,  
Kottayam.
3. Director of Postal Services,  
Central Region, Kochi.
4. Chief Postmaster General,  
Kerala Circle,  
Thiruvananthapuram. .... Respondents

(By Advocate Mr. P.R.Ramachandra Menon)

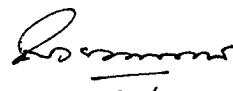
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges the concurrent finding of guilt entered by the authorities below, the disciplinary and appellate authorities in that order. Relying on the evidence of three witnesses the authorities found the charge of misconduct and thought that the penalty of compulsory retirement was appropriate. According to applicant the finding

is not supported by evidence and the punishment is harsh. Learned counsel for applicant sought leave to move the authorities under Rule 29 of the Central Civil Services (Classification, Control and Appeal) Rules. With freedom to do so, we grant leave and dismiss the application. No costs.

Dated the 3rd day of May, 1995.



S.P. BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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